Setting Up Of Fund For Science And Technology

5908. PROF. AJIT KUMAR MEHTA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Department of Science and Technology has set apart appreciable fund for setting up Science and Technology Enterpreneur Parks in certain reputable institution in the different parts of the country as recommended by a workshop held in Hyderabad on 13 and 14 February, 1983;

(b) are Government aware that a similar programme was taken up at BIT, Ranchi, Bihar with the help of Government of Bihar in 1976 with impressive results;

(c) is it a fact that BIT has approached Government for financial assistance in order to convert and extend it to a lavel fitting in with the industrial activity in Bihar, in general, and around Ranchi in particular; and

(d) if so, the action taken by Government ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE & TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : (a) No, Sir, The Workshop held at Hyderabad on 13 th and 14 th February, 1983, had not specifically recommedded the setting up of any fund by the Department of Science & Technology for the establishment of Science and Technology Entrepreneurs parks.

(b) Government is aware of the programme of BIT, Mesra, Ranchi.

(c) Yes, Sir.

(d) The matter is being examined.

शराब पीने से हुई मोंतों/बेहोशी के मामले

5909. **श्री जगपाल सिंह** : क्या गृह मंत्री यह बताने की कृपा करेंगेकि :

(क) वर्ष 1982-83 में शाराब पीने के कारण कितने लोगों की मृत्यु हुई तथा कितने लोग बेहोश हुए, सरकार के पास ऐसे कितने मामले दर्ज किये गये, कितने लोगों के विरुद्ध मुकदमें चल रहे हैं तथा कितने मामलों में लोग बरी कर दिये गये हैं; और

(ख) ऐसे कितने मामले घटित हुए जिनमें लगभग 100 या इससे अधिक लोगों की या तो मौत हो गई अथवा वे बेहोश हो गये तथा ऐसी घटनाओं को रोकने के लिये सरकार ने क्या उपाय किये हैं ?

गृह मत्रालय में राज्य मंत्री (श्री निहार रंजन लास्कर) : (क) और (ख) ऐसे मामलों के संबंध में अखिल भारतीय आधार पर कोई आंकड़े नहीं रखें जाते क्योंकि अपराध राज्य का विषय है। शराब संबंधी अपराध भातीय दण्ड संहिता, राज्य सरकारों तथा संघ शासित क्षेत्र प्रकाशनों के आबकारी तथा नशाबन्दी कानूनों के अनुसार नियमित किये जाते हैं। नशीली शराब का उत्पादन, निर्माण, उसका रखना परिवहन, खरीद व बिक्री राज्य सरकारों तथा संघ शासित क्षेत्र प्रशासनों के अधिकार क्षेत्र में आता है। राज्य सरकारों तथा संघ शासित क्षेत्र प्रशासनों ने कानून के अनुसार जहरीली शराब के उत्पादन, इसकी बिक्री आदि को रोकने के लिए उपाय किये हैं।

Margin Money Scheme to Assist Sick Units

5910. SHRI A. C. DAS : Will the Minister of INDUSTRY be Pleased to state :

(a) whether his Ministry has introduced a scheme called margin Money Scheme for providing assistance to sick small scale industrial units for revival;

(b) if so, on what basis this money is going to be rerovided by the Centre to the Sick small units set up in States; and

(c) the details thereof ?